

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2004/8522/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Nirmali Talukdar,  
Principal Judge, Family Court No. III,  
Kamrup (M), Guwahati.

Dated Guwahati, the 28<sup>th</sup> September, 2022.

Sub:- **Permission to avail entire long vacation.**

Ref:- Letter No.FCK3/2/14/PJ/283/22, dtd. 16.09.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to avail the **entire long Civil vacation from 02.10.2022 to 18.10.2022 along with station leave permission, with the official vehicle, at own cost, from the morning of 02.10.2022 till the morning of 19.10.2022.** The Counsellor, Family Court-III, Kamrup(M), Guwahati will be in charge of your Court and office in the 1<sup>st</sup> half of the Civil vacation (from 02.10.2022 to 10.10.2022) and the Counsellor, Family Court-II, Kamrup(M), Guwahati will be in charge of your Court and office in the 2<sup>nd</sup> half of the Civil vacation (from 11.10.2022 to 18.10.2022).

Yours faithfully,

*Sdf*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-17/2004/8523-8524/ dated** , 28-09-2022

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. ✓ The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*Rao*